

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV**

2. IA 1677/2021
IN
CP(IB)-582(MB)/2021

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **24.08.2021**

Name of the Party: State Bank of India
Vs.
Yashasvi Yarns Limited

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Subir Kumar, Ld. Counsel for the Petitioner present. No representation on the part of the Corporate Debtor.
2. Counsel for the Petitioner mentions that the Registered Office of the Corporate Debtor is at Silvasa which is in the jurisdiction of the Ahmadabad NCLT, and he seeks leave of the Bench to withdraw the Petition and liberty to file a fresh application at the appropriate forum. The Petition is **dismissed** as withdrawn with liberty.

Sd/-
RAJESH SHARMA
Member (Technical)
/skd/

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)